



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

THE GOA PRESERVATION OF TREES (AMENDMENT) BILL, 2015

(Bill No 18 of 2015)

By Shri Sidharth Kuncalienkar, MLA

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM-GOA
AUGUST, 2015.**

The Goa Preservation of Trees (Amendment) Bill, 2015
(Bill No. 18 of 2015)

A

BILL

further to amend the Goa, Daman and Diu Preservation of Trees Act, 1984 (Act 6 of 1984)

BE it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India as follows:-

1. Short title and Commencement.- (1) This Act may be called the Goa Preservation of Trees (Amendment) Act, 2015.

(2) It shall come into force at once.

2. Omission of section 1A.-Section 1-A of the principal Act shall be omitted.

3. Amendment of Section 2.-In section 2 of the principal Act, for clause (j), the following clause shall be substituted, namely.-

“(j) “tree” means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than fifteen centimeters in diameter at a height of one meter from the ground level and is not less than one and half meter in height from the ground level but shall not include a coconut tree and a cashew tree.”.

Statement of Objects and Reasons

The Bill seek to amend the Goa Preservation Tree Act 1984 (Act 6 of 1984) hereinafter referred to as said Act seeks to omit section 1(A) where coconut tree is included in definition of tree. This Clause is aimed to be deleted as Coconut tree is a agricultural tree and is grown widely in Goa in all homes and in orchards. Sometimes the trees planted close to house, develops weak roots and there is danger of such coconut tree falling on the house causing damage to property and to life. Similarly cashew tree is also an agricultural tree and same reasons exists as in coconut tree.

The Bill also seeks to substitute clause (j) of section II of the said act thereby laying the new criteria and deciding definition of tree. This criteria for amendment of measurement of diameter of tree from 5 centimeters to 15 centimeters in diameter at a height of one meter from the ground level as permission is required even to cut a small bush which grows by the road side or close to house and attains girth of 5 centimeters in diameter in no time.”

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum of Delegation Legislation

No Delegated Legislation is involved in this Bill.

PORVORIM, GOA
24th JULY, 2015

SIDDHARTH KUNCALIENKAR
MLA

PORVORIM, GOA
24TH JULY, 2015

N.B. SUBHEDAR
SECRETARY

ANNEXURE

Extract of the Goa, Daman and Diu Preservation of Trees Act, 1984 (Act 6 of 1984)

1-A Definition of the term “tree”. Notwithstanding anything in the Goa, Daman and Diu Preservation of Trees Act, 1984 or in any other Act for the time being in force, the term “tree” used in this Act, shall besides other trees, included coconut trees.”

2- Definitions

In this Act A unless the context otherwise requires

(j) “tree” means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five cm in diameter at a height of thirty cm from the ground level and is not less than one meter in height from the ground level.”

PORVORIM- GOA
24TH JULY, 2015

N.B.SUBHEDAR
SECRETARY